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Central Administrative Tribunal, Principal Bench
Original Application No. 944 of 2002

New Delhi, this the 24th day of June, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member(A)

Dr. A.K. Belwal
S/o Shri P.N. Belwal,
R/o 137, Sukhdev Vihar,
New Delhi.

.... Applicant

(By Advocate: None)

Versus

1. Union of India through
The Secretary
Dept. of Economic Affairs,
Ministry of Finance,
IES Cadre Section, North Block,
New Delhi.
2. Secretary
Department of Personnel & Training
North Block, New Delhi.
3. Secretary,
Planning Commission
Yojana Bhawan,
New Delhi.
4. Shri Manoranjan Kumar,
Dy. Adviser
IES Cadre Section,
Dept. of Economic Affairs,
North Block, New Delhi.

.... Respondents

(By Advocate: Shri R.N. Singh)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Applicant (Dr. A.K. Belwal), by virtue of the present application, has claimed following reliefs:

- "8.1 The Applicant may be granted study leave for three years and earned leave and half pay leave thereafter to his credit.
- 8.2 Necessary payment may kindly be made early.
- 8.3 Payment of arrears as a result of OA 1288 may also kindly be made early.
- 8.4 Suitable interests and costs may be imposed on the Union of India for delaying justice to the applicant from 1987 onwards to the present day.

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8.5 Pre-jury action may be initiated against Shri Manoranjan Kumar, Dy. Adviser IES Cadre Section, Deptt. of Economic Affairs, North Block, New Delhi-110001 for not making full and final payment to the applicant and giving an impression to the court through his compliance affidavit that the entire amount due to the applicant has paid.

8.6 Legal cost may be paid.

8.7 Any other relief which the Hon'ble Tribunal deems fit in the interest of justice."

2. When the matter has been listed and called, none appeared on behalf of the applicant.

3. However, our attention has been drawn to the fact that the applicant is claiming multiple reliefs, one inconsistent with the other and not flowing from the other.

4. Therefore under Rule 10 of the CAT (Procedure) Rules, 1987 when the multiple reliefs are being claimed, it is obvious that the application is not maintainable. On this short ground, therefore, the application fails and is dismissed. The applicant, if so advised, may take recourse under the law.

S.K.Naik
(S.K. Naik)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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